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MCRC-19782-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR

ON THE 29th OF OCTOBER, 2025MISC. CRIMINAL CASE No. 19782 of 2025*SAURABH JAIN AND OTHERS**Versus**THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

Shri Vikram Aggarwal - Advocate for the petitioners.

Shri Hemant Sharma - G.A. for respondent No.1/State.

*Shri Gauransh Vyas - Advocate on behalf of Shri Akhil Godha-
Advocate for the respondent No.2.*

Petitioner No.1 and respondent No.2 are present in person.

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ORDER

1] Heard finally with the consent of the parties.

2] This petition has been filed by the petitioners under Section 482 of Cr.P.C./Section 528 of Bharatiya Nagarik Suraksha Sanhita, 2023 for quashment of FIR bearing Crime No.25/2023 for the offence punishable under Sections 498-A, 323, 406/34 of I.P.C. and Section 3 & 4 of Dowry Prohibition Act, 1961, registered at Police Station Mahila Thana, District Indore, and all other consequential proceedings arising out of the said crime number, including RCT No.3537 of 2023 pending before the JMFC, Indore.

3] Counsel for the petitioners, at the outset has submitted that the parties have settled their disputes out of the Court, and the factum of compromise has also been verified by the Principal Registrar of this Court, whose report is also filed on record, and in such circumstances, the petition may be allowed.



4] Counsel for the respondent No.2 has submitted that he has no objection if the present petition is allowed and the FIR is quashed.

5] Counsel for the respondent/State has submitted that appropriate order may be passed.

6] Having considered the rival submissions, perusal of the documents filed on record, as also the report submitted by the Principal Registrar of this Court holding that the parties have compromised the matter voluntarily without any threat, inducement and coercion, this Court has no hesitation to allow the present petition.

7] Accordingly, the petition is hereby allowed and the FIR bearing Crime No.25/2023 for the offence punishable under Sections 498-A, 323, 406/34 of I.P.C. and Section 3 & 4 of Dowry Prohibition Act, 1961, registered at Police Station Mahila Thana, District Indore, and all other consequential proceedings arising out of the said crime number, including RCT No.3537 of 2023 pending before the JMFC, Indore, so far as it relates to the present petitioners, are hereby quashed.

8] Accordingly, the petition stands *allowed* and *disposed of*.

(SUBODH ABHYANKAR)
JUDGE

Pankaj